

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH**  
**COURT VI**

Item No. 10

**C.P. (IB)/624(MB)2022**

CORAM:

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **27.06.2024**

NAME OF THE PARTIES : **IDBI Trusteeship Services Limited**

**Vs**

**Reliance Infrastructure Limited**

**For OC** : Sr. Adv. Gaurav Joshi, a/w Adv. Animesh Bisne & Adv. Karan Sangani i/b Cyril Amarchand Mangaldas

**For CD** : Sr. Adv. Prateek Seksaria a/w Adv. Tushad Kakalia & Adv Raghavi Sharma, i/b Mulla & Mulla CBC

**Section 9 of IBC**

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**ORDER**

1. Heard both the Counsel for OC and CD. Counsel for OC submits that pre-institution mediation process has not been successful and further, he is prepared to argue the matter on merits. However, Counsel for CD submits that the CD has made certain efforts and the matter is likely to be settled. According to him, the mediation is still not terminated.
2. However, we call upon the parties to settle the matter before the next date of listing. If settlement succeeds, the CD is required to provide document evidencing the same; if however, the settlement does not

fructify, the matter will be finally heard and disposed of. **List on 03.07.2024 for reporting settlement/final hearing.**

**Sd/-  
SANJIV DUTT  
MEMBER (TECHNICAL)**

**Sd/-  
K. R. SAJI KUMAR  
MEMBER (JUDICIAL)**

RV